

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION No. 513

TO BE ANSWERED ON JULY 19, 2017

PENDING CASES AGAINST DDA

No. 513

SHRI RAGHAV LAKHANPAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of cases pertaining to DDA pending in the Supreme Court, High Court and Lower Courts, court-wise along with the number of cases among them pending since 2010;**
- (b) whether the Government has made efforts to find out the reasons for matters relating to DDA ending up in courts;**
- (c) if so, the details thereof;**
- (d) the expenditure incurred by DDA on these cases during the last three years and the current year; and**
- (e) the action taken/being taken by the Government for early disposal of these cases?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND
URBAN AFFAIRS
(RAO INDERJIT SINGH)**

(a): Delhi Development Authority (DDA) has intimated following details of total number of court cases pending in different courts:

Name of Courts	Total No. of pending cases as on 30.06.2017	Number of cases pending since 01.01.2010
Supreme Court	1,091	384
High Court	7,554	1,057
Lower Courts including all Legal Forums/Tribunals	10,802	1,992

Total	19,447	3,433
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(b) & (c): Broadly, various reasons for matters relating to the DDA ending in courts are as follows:

- (i) Delay in allotment, mutation and conversion of properties into freehold.**
- (ii) Demand/recovery of unearned increase, composition fee and misuse charges etc.**
- (iii) Cancellation of lease/ allotment on account of violation of terms and conditions of lease/ allotment letter.**
- (iv) Land Acquisition cases and cases related to enhancement of compensation as well as execution for recovery of compensation.**
- (v) Action by DDA against encroachment on Government land and unauthorised constructions.**
- (vi) Arbitration and Service matters.**
- (vii) Public Interest litigation and impleadment of DDA as proforma parties etc.**

(d): DDA has intimated following details of expenditure incurred by them on these cases during the last three years and current year:

Year	Legal Fee paid (figures ₹ in lacs)
2014-15	472.97
2015-16	525.84
2016-17	573.42
2017-18 (up to June, 2017)	162.70

(e): DDA has intimated that it has taken following action for early disposal of these cases:

- (i) Timelines for processing allotment, mutation and conversion and formalities attached to them have been freezed and put up in public domain. The officers meet and resolve public grievances in this regard in public hearing. Nagrik Suvidha Kendras at various locations have been opened to facilitate these functions for convenience of public.**
- (ii) Policies have been rationalized in the public interest to make it convenient for the public.**
- (iii) The policies like renewal of expired leases to facilitate conversion from leasehold to freehold and putting the entire**

data of cancelled leases and allotment in public domain aim at making the public is aware about the status of their leasehold rights and take proper remedial measure to remove the breaches and apply for restoration.

Ministry of Housing & Urban Affairs has also asked DDA to prepare an Action Plan for 'Special Arrears Clearance Drives', as decided by Ministry of Law and Justice. DDA has also been directed to send a Quarterly Report on reduction in total number of Court Cases withdrawn/settled/disposed.
